

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1620  
TO BE ANSWERED ON 13.02.2023**

**CLOSURE OF MINES**

**1620. DR. MOHAMMAD JAWED:  
SHRI BENNY BEHANAN:  
SHRI VINCENT H. PALA:  
SHRI PRADYUT BORDOLOI:  
SHRI T.N. PRATHAPAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there has been any job loss due to closure of mines in the country during the latest financial year 2022-23;**
- (b) if so, the details of number of workers who have lost their jobs due to closure of mines during the said period;**
- (c) whether the Government has taken adequate measures to compensate and reinstate such workers as mentioned in consideration of their livelihood and welfare; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) & (b): As per the regulation 5 of the Coal Mines Regulation 2017 and regulation 6 of the Metalliferous Mines Regulations 1961 framed under the Mines Act, 1952, the Owner, Agent or Manager of the mine have to submit a notice of closure of the mine to Directorate General of Mines Safety (DGMS), when it is intended to close any mine. Nine Notices of Closure of small stone mines in the state of Jharkhand were submitted to DGMS during the financial year 2022-2023. 93 persons employed in the aforesaid mines were reported to have lost their jobs due to the closure of mines.**

**(c) & (d): The compensation to the workers is provided by the respective mine management as per the provisions of the Workmen Compensation Act, 1923.**

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